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CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

FROM NO. 4
(SEE RULE 42.)

SENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

ORDER SHEET

Original Application No. 160/2002

Misc Petition No. /

Contempt Petition No. /

Review Application No. /

Applicants. Sukendra Singhons

-Vs-

Respondant(s) N.O.I Toms

Advocate for the Applicant(s) B.K. Sharma, S. Samanta, U.K. Nair

Mrs. S. Das

Advocate for the Respondant(s) Cafe

Notes of the Registry	Date	Order of the Tribunal
76574595	21.5.02	List on 23.5.2002 for admission.
13.5.2002 Dy. Registrar PR		<u>LC Usha</u> Member <u>Vice-Chairman</u>
	23.5.02	List on 4.6.2002 alongwith temporary status cases.
		<u>Vice-Chairman</u>
	4.6.02	List on 10.7.02 to enable the respondents to file written statement
No. written statement has been filed.		<u>LC Usha</u> Member <u>Vice-Chairman</u>
3/7/02	1m	

News has been
vilk.

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13.8.02

10.7.02 Heard learned counsel for the parties. On the prayer made on behalf of the respondents further four weeks time is allowed to the respondents to file written statement. List the case on 14.8.2002 for orders.

U. Shar
Member

Vice-Chairman

mb

14.8.02 The case relates to conferment of temporary status. The respondents have filed written statements in O.A. Nos. 364/2001, 120/2001, 298/2001, 403/2001, and in O.A. No. 163/2001, the Respondents have filed a Review application which will also be taken up together with the O.A. Since the matters are of similar nature, all the cases may be listed for hearing on 3.9.2002. In the other applications where written statements have not been filed, the respondents are directed to produce the relevant records on the next date.

List on 3.9.2002 for hearing.

U. Shar
Member

Vice-Chairman

28.10.2002
Copy of the Judgment
has been sent to the
Office for issuing
the same to the
applicants as well as
to the Govt. Adv.
in the Resps.

3.9.02

Heard counsel for the parties. Hearing concluded. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

U. Shar
Member

Vice-Chairman

2022/2022
Central
Guwahati

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case : O.A. No. 160 of 2002

BETWEEN

Th. Subendra Singh & Ors. Applicants.

AND

Union of India & ors. Respondents.

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Filed by : Alsha Das . Regn. No. :

File : SUBENDRA Date :

Filed by the applicant through
Mukherjee Basu
Advocate
20/5/02

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central
Administrative Tribunal Act. 1985)

D.A. No. 160 of 2002

BETWEEN

1. Th. Subendra Singh
Casual Worker
Office of the Sub Divisional Officer,
Telecom, Imphal.
2. All India Telecom Employees Union,
Line Staff and Group-D,
Manipur Division, Imphal,
Represented by Divisional Secretary
Shri M. K. Singh.

..... Applicants.

VERSUS

1. Union of India,
Represented by the Secretary to the Govt. of India,
Ministry & Commissioner,
New Delhi.
2. The Chief General Manager, Telecom
N.E. Circle, Shillong.
3. The Chief General Manager (Maintenance)
Eastern Telecom Region,
Telephone Bhawan, Calcutta-1.
4. The General Manager (Maintenance)
Eastern Telecom Region,
Shillong-9.
5. The Telecom District Manager,
Manipur, Imphal.

..... Respondents.

PARTICULARS OF THE APPLICATION

1. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the identical
order dated 15.6.01 issued from the office of the General

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Manager, Telecom, Manipur SSA rejecting the representations filed by the applicants. This application is also directed against the action of the respondents in not granting Temporary Status to the present applicants who are entitled to get the benefit of the said scheme.

2. LIMITATION:

The applicants declare that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

3. JURISDICTION:

The applicants further declare that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the Applicant No.1 is a Casual Worker, working under the Respondents i.e. the Sub Divisional Officer, Telecom, Imphal. The Applicant No.2 is an Union representing the interest of the members of the said union more particularly, reflected in the Annexure-A particulars. The grievance raised by the applicants in this OA and the relief sought for are similar and hence they pray before this Hon'ble Tribunal to join together in a single application invoking Rule 4(5)(a) of the Central Administrative Tribunal Procedure Rules.

A copy of the service particulars is annexed herewith and marked as Annexure-A.

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4.2. That the applicants are citizens of India and as such they are entitled to all the rights, privileges and protection guaranteed by the Constitution of India and laws framed thereunder.

4.3. That the applicant No.2 represent the cause of the casual workers, more particularly, whose detailed service particulars are annexed in Annexure-A including the applicant No.1. All the applicants have been working since 7 to 9 years under the respondents in different offices and for that they are being paid under the Departmental Pay Slip i.e. ACG-17. All the applicants are qualified to be regularised under various schemes more particularly the scheme of 1989, but instead they are sought to be terminated on the purported ground of ban on engagement of casual workers, without first considering their cases under the said scheme of 1989. It is pertinent to mention here that the respondents implementing a judgement of the Hon'ble Apex Court prepared a scheme in the name and style " Casual Labourer Grant of Temporary Status and Regularisation" scheme of 1989. All the applicants fulfill the eligibility criteria laid down in the said scheme for grant of temporary status and subsequent regularisation.

A copy of the Apex Court Judgement as well as the Scheme of 1989 are annexed herewith and marked as Annexure - 1 & 2 respectively.

4.4. That as already indicated in Annexure-A casual labourers whose interests are being espoused by the applicant No.2 are all working as casual labourer for the last 7-9 years under the respondents. All of them after

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their entry to the services have been rendering their sincere and devoted service without any interruption.

4.5. That the respondents before engaging the applicants as casual worker obtained the necessary administrative approval only they got their initial appointment. The Respondents issued a communication dated 10.5.99 by which approval for grant of temporary status to casual workers against the number indicated in the communication itself was conveyed. In the said communication numbers of casual workers to be given temporary status as on 1.8.98 is stated to be 150 in Manipur Division. However, to the best of knowledge of the applicants the casual workers engaged prior to the engagement of the casual workers in question are far less than 150, and thus even after their adjustment the casual labourers in question can very well be accommodated by way of granting them temporary status which will entitle them to get much more service benefit than what they are getting now. The respondents have taken the services of the applicants in an exploitative term by engaging them sometime as Muster Roll Worker, some time on Contractual basis and sometime as casual worker, although the quantity and quality of the services remained the same. They have also not been paid 10% of DA to which they are entitled to.

A copy of the letter dated 10.5.99 is annexed herewith and marked as Annexure-3.

4.6. That the applicants beg to state that from Annexure-1 service particulars of the applicants it is clear that some of them have been engaged on part time

a

basis. To that effect TDM, Imphal issued a letter dated 24.3.99 addressing to the Divisional Engineers and Sub Divisional Engineers of Manipur SSA for providing necessary information of all the part time casual workers for their conversion to full time casual workers.

A copy of the aforesaid letter dated 24.3.99 is annexed herewith and marked as Annexure-4.

4.7. That after issuance of the aforesaid letter dated 24.3.99 the local Heads initiated the Respondents regarding the service particulars of the part-time casual workers including some of the applicants. However, the respondents thereafter did not take any step towards their comparison to full time casual workers.

4.8. That the applicants beg to state that the Department of Telecom emphasised the need of regularisation of the casual workers by issuing various orders including a scheme called "Casual Worker grant of Temporary Status and Regularisation, 1989". The aforesaid scheme came into force pursuant to a judgement passed by Hon'ble Apex Court. Under Similar fact situation this Hon'ble Tribunal also has decided various OAs including OA No.299 and 302 of 1997.

Copies of the said ~~OA No.299 and 302 of 1997~~ judgement rendered in OA No.299 and 302 of 1997 are annexed herewith and marked as Annexure-5 ~~OA No.299 and 302 of 1997~~

4.9. That the applicants beg to state that the subject matter involved in this OA has been the subject matter of OA No.83/99. The aforesaid OA No.83/99 was withdrawn by the

applicants on 9.9.99 with a liberty to file a fresh. The aforesaid OA was withdrawn by the applicants with the understanding that TSM will be granted to the applicants by the respondents if they withdraw the said OA.

A copy of the said order dated 9.9.99 is annexed herewith and marked as Annexure-6.

4.10. That before the withdrawal of the OA No.83/99, the applicant No.2 made a request for conferment of temporary status to the applicants vide letter dated 6.5.99. In reply to that letter a letter has been issued from the office of the Telecom District Manager apprising the fact that due to non availability of authority concerned matter could not be decided at that stage, and to that effect a letter dated 7.5.99 has been issued from the office of the TDM.

Copies of the letters dated 6.5.99 and 7.5.99 are annexed herewith and marked as Annexure-7 & 8 respectively.

4.11. That nothing came out positive the applicants once again agitated their matter by way of filing OA No.181/99 praying for grant of Temporary Status and consequential benefits flown from the said scheme. The respondents at that juncture made some arrangement to replace them and taking into consideration this Hon'ble Tribunal while admitting the said OA vide order dated 10.6.99 protected the service of the applicants by issuing an interim order.

A copy of the said interim order dated 10.6.99 is annexed herewith and marked as Annexure-9.

4.12. That in the aforesaid OA No.181/99, the respondents submitted their Written Statement controverting the statement made by the applicants. In the Written statement the respondents highlighted the fact that all together 154 cases casual workers were scrutinised by the committee wherein 141 persons were granted temporary status excluding the applicants. This Hon'ble Tribunal considered all the aspect of the matter and came to the conclusion that all the applicants are entitled to get the benefits under the scheme since they fulfilled the requirement laid down in the scheme.

A copy of the judgement and order dated 16.1.01 is annexed herewith and marked as Annexure-1Q.

4.13. That the applicants beg to state that the earlier OA No.83/99 was withdrawn on the assurance of the Respondents that on the event of such withdrawal their cases will be considered for grant of temporary status. The service particulars prepared by the respondents while sending their case before the scrutiny committee reflected 240 days of continuous service in a particular year and they continued up to the month of July 2001 under ACG-17.

The applicants have collected the particulars of payment paid on the basis of ACG-17 and MR and extract of the same is annexed herewith and marked as Annexure-1Q colly.

4.14. That the applicants beg to state that in the written statement filed by the respondents in OA No.181/99 the respondents have referred to a letter dated 12.2.99 wherein it has been stated that a temporary status mazdoor,

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after completion of 10 years of continuous service will be entitled for regularisation and on this count applicants are not entitled to get the benefit of temporary status. In fact, this argument on behalf of the respondents indicates their total non application of mind. the present applicants are now rather than regularisation. This controversy now has been clarified by the D.O.T wherein the so called cut off date of the scheme of 1989 has further been extended to the recruits up to 1.8.98.

A copy of the said order dated 1.9.99 is annexed herewith and marked as Annexure-12.

The applicants crave leave of this Hon'ble Tribunal to rely and refer upon the statement made in the written statement filed by the respondents in 181/99 at the time of hearing of the case.

4.16. That the applicants pursuant to the aforesaid judgement and order dated 16.1.2001 in OA No.181/99 preferred individual representations to the General Manager, Telecom praying for consideration of their cases under the scheme. The respondents on receipt of the aforesaid representations issued identical orders dated 15.6.01 rejecting their claim. The contention of the respondents raised in the order does not reflect any meaning as to why their cases have not been considered. Perhaps, their contention is that since the name of the applicants did not figure in the list of eligible candidates, their cases were not considered. It is pertinent to mention here that the names of the applicants were omitted because of the fact that the earlier OA No.181/99 was pending before this

Hon'ble Tribunal. In fact, records submitted at the time of the hearing of the earlier OA revealed the fact that all the applicants were entitled to get benefit of the said scheme. The Sub Divisional Officer in his letter dated 11.5.99 in fact sent the names of the applicants before the committee but from the said letter itself indicates the fact that they have been segregated from the other casual workers and this is the reason as to why the respondents did not consider their cases.

Copies of one of the representations and one of the identical order dated 15.6.01 and the order dated 11.5.99 enclosing the list are annexed herewith and marked as Annexure-13, 14 and 15 respectively.

4.16. That the applicants beg to state that similarly situated employees like that of the applicants have been granted temporary status under the scheme of 1989 mention may be made particularly the order dated 21.12.99 by which one Shri Ksh. Ibocha Singh has been conferred temporary status w.e.f. 12.12.99. In fact these applicants and Shri Ksh Ibocha Singh were employees simultaneously under the respondents and hence there should not have been any discrimination in matter of conferment of temporary status under the scheme.

A copy of the said order dated 21.12.99 is annexed herewith and marked as Annexure-16.

4.17. That the applicants beg to state that entire action on the part of the respondents in issuing the

impugned identical orders dated 15.6.81 is illegal and same depicts total non application of mind. From the impugned orders it is difficult to understand as to why the cases of the applicants were not considered. From the impugned order only thing reveals that their basic contention is regarding enlistment of the names of the applicants in the list of casual labours engaged under ACG-17 continuously since 1993 to 2000. In fact, as per the scheme if a casual worker completes 240 days in a particular year is entitled to get the benefit of temporary status and subsequent regularisation. The Respondents however, have misinterpreted the wordings contained in the scheme of 1989 and it's subsequent clarifications issued from time to time. The aforesaid fact reveals from the written statement filed by the respondents in OA No.181/99 wherein they have contended that since the applicants have not completed 10 years of regular service as on 31.3.97, they are not entitled to get the benefit of regularisation under the scheme and the respondents have also contended that there is no sanctioned post to accommodate them after such regularisation. The aforesaid contention reveals the fact that the respondents have not yet understood the scheme of 1989. The scheme of 1989 clarified the qualification for grant of Temporary Status and there after clarified regarding regularisation after conferment of temporary status. Presently, the applicants are basically concerned about conferment of temporary status under the scheme of 1989 with retrospective effect and if there are sufficient vacancies to accommodate them in group-D establishment, their services need to be regularized. It is further stated that event for regularisation of the services of the applicants after

granting temporary status in the Department the DOT has sanctioned number of posts under group-D establishment and for the respondents there is no difficulty in regularising the services of the applicants.

4.18. That the applicants beg to state that the respondents constituted screening committee for conferring temporary status to the eligible casual worker wherein at the time of formation of the committee one Mr.N.Nabakumar Singh, an employee as well as member of the union has been nominated as a member of the said committee. The committee has however, did not intimate the next date of the committee meeting and finally took a discussion in his absence. Highlighting this fact, said Shri N.Nabakumar Singh wrote a letter to GM(T) dated 16.7.01.

A copy of the said letter dated 16.7.01 is annexed herewith and marked as Annexure-18.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the action/inaction on the part of the respondents in not granting temporary status to the applicants and in issuing the identical impugned order dated 15.6.01 is illegal and same depicts total non application of mind.

5.2. For that the respondents have acted illegally in not complying with the judgement and order dated 16.1.01 passed in OA No.181/99 and such an appropriate direction need be issued to the respondents directing them to extend

the benefit of the scheme of 1989 and to regularise their service their service there after.

5.3. For that the respondents have acted illegally in disposing of the representations by identical impugned orders by identical impugned orders dated 15.6.01 which is a non-speaking order.

5.4. For that the impugned order dated 15.6.2001 depicts total non application of mind by the respondents and on this score alone the said impugned orders are liable to be set aside and quashed with a further direction to the respondents to confer all the benefits described in the scheme of 1989.

5.5. For that the respondents have discriminated in granting temporary status to the similarly situated employees ignoring their cases violating Article 14 and 16 of the Constitution of India and as such entire action on the part of the respondents in rejecting the claim of the applicants is liable to be set aside and quashed.

5.6. For that the constitution of the screening committee was in fact not in order and the respondents acting on the minutes of the said screening committee have ejected the cases of the applicants and hence same is not sustainable in the eye of law and is liable to be set aside and quashed.

5.7. For that the respondents have misinterpreted the scheme of 1989 and its subsequent clarification issued from time to time and have rejected the cases of the applicants and hence said impugned orders are not sustainable in the eye of law and liable to be set aside and quashed.

5.8. For that in any view of the matter the action/inaction of the respondents are not sustainable in the eye of law and liable to set aside and quashed.

The applicants crave leave of the Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicants declare that he has exhausted all the remedies available to them and there is no alternative remedy available to them.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicants further declare that they have not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application , writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicants most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicants:-

8.1. To set aside and quash the identical impugned orders dated 15.6.01 communicated to each applicant.

8.2. To direct the respondents to extend all the benefits of the scheme of 1989 to the applicants including Temporary Status with retrospective effect with all consequential service benefits and reinstate them in their respective services immediately.

8.3. To direct the respondents to regularise the services of the applicants after conferring them benefit of Temporary Status with all consequential service benefits.

8.4. Cost of the application.

8.5. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application the applicant prays for an interim order directing the respondents to reinstate the applicants in their services at least casual worker and to allow them to continue such.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 76 574595

2. Date : 13/5/02

3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Shri Ibotombi Singh, son of Th. Kondumba Singh, aged about 30 years, resident of Kanghabal, Manipur, do hereby solemnly affirm and verify that the statements made in paragraphs 1-3, 4¹, 4², 4⁴ and 5 to 12 are true to my knowledge and those made in paragraphs 4³, 4⁵, 4⁶, 4⁷, 4⁹ - 4¹⁸ are also true to my legal advice and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

I am one of the applicants and I am authorised to sign on this the Verification on this the 20th day of MAY of 2002.

Sh. Ibotombi Singh
Signature.

The Casual Labourers working under Manipur Telecom Division
Up to 10th May 1999.

Sl.No.	Name of Casual Labourers	Name of Father	Address	Dt.of entry	working under	Paid in N.R. or ACG-17 & Pt.Time.
1.	Th. Subendra Singh	Th. Tombi Singh	Bashikhang	1.1.93	SDOT/Imphal	Part-Time.
2.	Th. Yatma Singh	K. Kullachandra	Thanmeiband	1.1.93	-do-	ACG-17
3.	Th. Ibomcha Singh	Th. Biramani	Awang Khunou	1.1.93	-do-	-do-
4.	L. Nilamani Singh	L. Komol Singh	Moirang	1.1.93	-do-	-do-
5.	Y. Surendro Singh	Late Y. Dhanajoy	Luwangsangbam	2.1.94	-do-	ACG-17
6.	Th. Jiten Singh	Th. Modhu Singh	Thangmeiband	3.1.95	-do-	-do-
7.	Kh. Bheigya Singh	Kh. Thambou Singh	Langthabal	3.1.95	-do-	-do-
8.	Th. Ibotombi Singh	Th. Kondwans Singh	Kangthabal	1.1.93	SDOT/IP	-do-


12.5.99
Divisional Secretary
MTEU-LIS & GR-D Manipur
Division Imphal-795001

Attested
Alsha Das
Advocate

ANNEXURE-1

Absorption of Casual Labours
Supreme Court directive Department of Telecom take back all
Casual Mazdoors who have been disengaged after 30.3.85.

In the Supreme Court of India
Civil Original Jurisdiction.

Writ Petition (C) No 1280 of 1989.

Ram Gopal & ors. Petitioners.

-versus-

Union of India & ors. Respondents.

With

Writ Petition Nos 1246, 1248 of 1986 176, 177 and 1248 of
1988.

Jant Singh & ors etc. etc. Petitioners.

-versus-

Union of India & ors. Respondents.

ORDER

We have heard counsel for the petitioners. Though a counter affidavit has been filed no one turns up for the Union of India even when we have waited for more then 10 minutes for appearance of counsel for the Union of India.

The principal allegation in these petitions under Art 32 of the Constitution on behalf of the petitioners is that they are working under the Telecom Department of the Union of India as Casual Labourers and one of them was in employment for more then four years while the others have served for two or three years. Instead of regularising them in employment their services have been terminated on 30 th September 1988. It is contended that the principle of the decision of this Court in Daily Rated Casual Labour Vs. Union of India & ors. 1988 (i) Section (122) squarely applies to the petitioner though that was rendered in case of Casual Employees of Posts and Telegraphs Department. It is also contended by the counsel that the decision rendered in that case also relates to the Telecom Department as earlier Posts and Telegraphs Department was covering both sections and now Telecom has become a separate department. We find from paragraph 4 of the reported decision that communication issued to General Managers Telecom have been referred to which support the stand of the petitioners.

By the said Judgment this Court said :

Attested
H.S.
Advocate

" We direct the respondents to prepare a scheme on a rational basis for absorbing as far possible the casual labourers who have been continuously working for more than one year in the posts and Telegraphs Department".

We find the though in paragraph 3 of the writ petition, it has been asserted by the petitioners that they have been working more than one year, the counter affidavit does not dispute that petition. No distinction can be drawn between the petitioners as a class of employees and those who were before this court in the reported decision. On principles, therefore the benefits of the decision must be taken to apply to the petitioners. We accordingly direct that the respondents shall prepare a scheme on a rational basis absorbing as far as practical who have continuously worked for more than one year in the Telecom Deptt. and this should be done within six months from now. After the scheme is formulated on a rational basis, the claim of the petitioners in terms of the scheme should be worked out. The writ petitions are also disposed of accordingly. There will be no order as to costs on account of the facts that the respondents counsel has not chosen to appear and contact at the time of hearing though they have filed a counter affidavit.

Sd/-

(Ranganath Mishra) J.

New Delhi

April 17, 1990.

Sd/-

(Kuldeep Singh) J.

Attested
Abbas,
Advocate

ANNEXURE-2

CIRCULAR NO. 1
GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS

STN SECTION

No. 269-10/89-STN

New Delhi 7.11.89

To

The Chief General Managers, Telecom Circles
M.T.H.I New Delhi/Bombay, Metro Dist.Madras/
Calcutta.
Heads of all other Administrative Units.

Subject : Casual Labourers (Grant of Temporary Status and
Regularisation) Scheme.

Subsequent to the issue of instruction regarding
regularisation of casual labourers vide this office letter
No.269-29/87-STC dated 18.11.88 a scheme for conferring
temporary status on casual labourers who are currently
employed and have rendered a continuous service of at least
one year has been approved by the Telecom Commission.
Details of the scheme are furnished in the Annexure.

2. Immediate action may kindly be taken to confer
temporary status on all eligible casual labourers in
accordance with the above scheme.

3. In this connection, your kind attention is
invited to letter No.270-6/84-STN dated 30.5.85 wherein
instructions were issued to stop fresh recruitment and
employment of casual labourers for any type of work in
Telecom Circles/Districts. Casual labourers could be engaged
after 30.3.85 in projects and Electrification circles only
for specific works and on completion of the work the casual
labourers so engaged were required to be retrenched. These
instructions were reiterated in D.O letters No.270-6/84-STN
dated 22.4.87 and 22.5.87 from member(pers.) and Secretary of
the Telecom Department) respectively. According to the
instructions subsequently issued vide this office letter
No.270-6/84-STN dated 22.6.88 fresh specific periods in
Projects and Electrification Circles also should not be
resorted to.

3.2. In view of the above instructions normally no
casual labourers engaged after 30.3.85 would be available
for consideration for conferring temporary status. In the
unlikely event of there being any case of casual labourers
engaged after 30.3.85 requiring consideration for conferment
of temporary status. Such cases should be referred to the
Telecom Commission with relevant details and particulars
regarding the action taken against the officer under whose
authorisation/approval the irregular engagement/non
retrenchment was resorted to.

Attested
W.S.
Advocate

3.3. No Casual Labourer who has been recruited after 30.3.85 should be granted temporary status without specific approval from this office.

4. The scheme finalised in the Annexure has the concurrence of Member (Finance) of the Telecom Commission vide No SMF/78/98 dated 27.9.89.

5. Necessary instructions for expeditious implementation of the scheme may kindly be issued and payment for arrears of wages relating to the period from 1.10.89 arranged before 31.12.89.

sd/ =

ASSISTANT DIRECTOR GENERAL (STN).

Copy to.

P.S. to MDS (C).

P.S. to Chairman Commission.

Member (S) / Adviser (HRD), GM (IR) for information.
MCG/SEA/TE -II/IPS/Admn, I/CSE/PAT/SPB-I/SR Secs.

All recognised Unions/Associations/Federations.

sd/ =

ASSISTANT DIRECTOR GENERAL (STN).

Attested
K. S. S.
Advocate

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ANNEXURE - 1

**CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND
REGULARISATION) SCHEME.**

1. This scheme shall be called "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Department of Telecommunication, 1989".

2. This scheme will come in force with effect from 1.10.89. onwards.

3. This scheme is applicable to the casual labourers employed by the Department of Telecommunications.

4. The provisions in the scheme would be as under.

A) Vacancies in the group D cadres in various offices of the Department of Telecommunications would be exclusively filled by regularisation of casual labourers and no outsiders would be appointed to the cadre except in the case of appointment on compassionate grounds, till the absorption of all existing casual labourers fulfilling the eligibility qualification prescribed in the relevant Recruitment Rules. However regular Group D staff rendered surplus for any reason will have prior claim for absorption against the existing/future vacancies. In the case of illiterate casual labourers, the regularisation will be considered only against those posts in respect of which illiteracy will not be an impediment in the performance of duties. They would be allowed age relaxation equivalent to the period for which they had worked continuously as actual labour for the purpose of the age limit prescribed for appointment to the group D cadre, if required. Out side recruitment for filling up the vacancies in Gr. D will be permitted only under the condition when eligible casual labourers are NOT available.

B) Till regular Group D vacancies are available to absorb all the casual labourers to whom this scheme is applicable, the casual labourers would be conferred a Temporary Status as per the details given below.

Temporary Status.

i) Temporary status would be conferred on all the casual labourers currently employed and who have rendered a continuous service at least one year, out of which they must have been engaged on work for a period of 240 days (206 days in case of offices observing five day week). Such casual labourers will be designated as Temporary Mazdoor.

Attested
M. S.
Advocate

ii) Such conferment of temporary status would be without reference to the creation / availability of regular Gr. D posts.

iii) Conferment of temporary status on a casual labourers would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed any where within the recruitment unit/territorial circles on the basis of availability of work.

iv) Such casual labourers who acquire temporary status will not, however be brought on to the permanent establishment unless they are selected through regular selection process for Gr. posts.

6. Temporary status would entitle the casual labourers to the following benefits :

i) Wages at daily rates with reference to the minimum of the pay scale of regular Gr,D officials including DA,HRA, and CCA.

ii) Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for at least 240 days (206 days in administrative offices observing 5 days week) in the year.

iii) Leave entitlement will be on a pro-rata basis one day for every 10 days of week.Casual leave or any other leave will not be admissible. They will also be allowed to carry forward the leave at their credit on their regularisation. They will not be entitled to the benefit of encasement of leave on termination of services for any reason or their quitting service.

iv) Counting of 50 % of service rendered under Temporary Status for the purpose of retirement benefit after their regularisation.

v) After rendering three years continuous service on attainment of temporary status, the casual labourers would be treated at par with the regular Gr. D employees for the purpose of contribution to General Provident Fund and would also further be eligible for the grant of Festival Advance/ food advance on the same condition as are applicable to temporary Gr.D employees, provided they furnish two sureties from permanent Govt. servants of this Department.

vi) Until they are regularised they will be entitled to Productivity linked bonus only at rates as applicable to casual labour.

Attested
W.Das.
Advocate

7. No benefits other than the specified above will be admissible to casual labourers with temporary status.

8. Despite conferment of temporary status, the offices of a casual labour may be dispensed within accordance with the relevant provisions of the industrial Disputes Act.1947 on the ground of availability of work. A casual labourer with temporary status can quite service by giving one months notice.

9. If a labourer with temporary status commits a misconduct and the same is proved in an enquiry after giving him reasonable opportunity, his services will be dispensed with. They will not be entitled to the benefit of encasement of leave on termination of services.

10. The Department of Telecommunications will have the power to make amendments in the scheme and/or to issue instructions in details within the framing of the scheme.

@@@

Attested
M/s.
Advocate

825
- 23 -

Copy to:- The Divnl. Secy, -
A.I.T.E.U, L/S & Gp-D
Manipur, Dm, Imphal.

DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE CHIEF GENERAL MANAGER, N.E. TELECOM CIRCLE,
SHILLONG-793 001

No. EST/BE-445/RM/III178

10th
Dated at Shillong, the 3rd May, 1999.

Letter
12/5/99
Circle Secretary
A.I.T.E.U. & Gp-D,
Manipur, Dm, N.E. Telecom
Circle, Shillong-793 001.

ANNEXURE-3

In pursuance to DOT New Delhi letter No. 269-4/93-STN-II dated 12-2-1999, approval of the Chief General Manager, N.E. Telecom Circle, Shillong is hereby conveyed to grant Temporary Status to Casual Labourers to the extent of number indicated against each SSA as shown below which has been compiled based upon the information furnished by the SSAs/Units concerned.

Name of the SSA	Number of Casual Labourers to be given Temporary Status as on 01-08-1998
Manipur	150 ✓
Meghalaya	169
Tripura	1
<i>Total</i>	320
	(THREE HUNDRED TWENTY)

As the numbers indicated above are furnished by the Units concerned, there should not be any variation in the figures. In case, there is a change, Heads of SSA should refer the cases to this office explaining the reasons thereof immediately for taking up those cases with TC HQ. The information in the prescribed proforma circulated earlier, indicating reasons should reach this within 15 days from the date of issue of this letter.

(D. Giri)
Dy. General Manager (A)
O/o. the Chief General Manager,
N.E. Telecom Circle, Shillong.

Copy for information and necessary action to:-

1. TDM/Shillong/Imphal/Agartala/Itanagar/Aizawl
2. Sr.ACAO(TA)/Sr.AO(BGT/TR)/ADT(HRD) C.O. Shillong
3. O.S. C.O. Shillong
4. Secretary, Staff Side, RJCM, CTO Complex, Shillong
5. Guard file .6. Office Copy

(P. S.
12/5/99)
Asstt. Director Telecom (Estt)
O/o. the Chief General Manager,
N.E. Telecom Circle, Shillong.

Attested
Usha Das
Advocate

Department of Telecommunications
Office of the Telecom District Manager, Imphal

No. E-28/Labour/88

Dated at Imphal, 24-3-99.

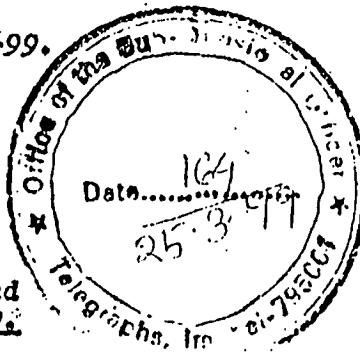
To

All DES/SDEs, Manipur SSA, SDO, (P)

Sub: Part-Time Casual Labour - conversion into
Full-Time Staff

Ref: DOT/HD DO No.269-10/89-STN-II dt. 14-8-98 and
OGMT/SH DO No. ESD/BE-445/RN/III dt. 25-2-99

Proforma regarding above mentioned subject is enclosed
herewith for your filling up of necessary informations and
submitting to this office immediately for onward transmission.



Enclo: As above.

N. W. 5/3/99
Asstt. Director Telecom
for Telecom District Manager
Imphal - 795001.

Attested
Usha Das
Advocate

ANNEXURE-5

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.299 of 1996.

and

302 of 1996.

Date of order : This the 13th day of August, 1997.

Justice Shri D.N.Baruah, Vice-Chairman.

O.A.No.299 of 1996

All India Telecom Employees Union,

Line Staff and Group-D,

Assam Circle, Guwahati & Others. Applicants.

- Versus -

Union of India & Ors. Respondents.

O.A. No.302 of 1996.

All India Telecom Employees Union,

Line Staff and Group-D

Assam Circle, Guwahati & Others. Applicants.

- Versus -

Union of India & Ors. Respondents.

Advocate for the applicants : Shri B.K. Sharma

Shri S. Sharma

Advocate for the respondents : Shri A.K. Choudhury

Addl.C.G.S.C.

ORDER

BARUAH J. (V.C.)

Both the applications involve common question of law and similar facts. In both the applications the applicants have prayed for a direction to the respondents to

Attested
WSB,
Advocate

give them certain benefits which are being given to their counter parts working in the Postal Department. The facts of the cases are :-

1. O.A. No.302/96 has been filed by All India Telecom Employees Union, Line Staff and Group-D, Assam Circle, Guwahati, represented by the Secretary Shri J.N.Mishra and also by Shri Upen Pradhan, a casual labourer in the office of the Divisional Engineer, Guwahati. In O.A. 299/96, the case has been filed by the same Union and the applicant No.2 is also a casual labourer. The applicant No.1 in O.A. No.299/96 represents the interest of the casual labourers referred to Annexure-A to the Original Application and the applicant No.2 is one of the labourers in Annexure-A. Their grievances are :-

2. They are working as casual labourers in the Department of Telecom under Ministry of Communication. They are similarly situated with the casual labourers working in the Department of Postal Department under the same Ministry. Similarly the members of the applicant No 1 are also casual labourers working in the telecom Department. They are also similarly situated with their counter parts in the Postal Department. They are working as casual labourers. However the benefits which had been extended to the casual labourers working in the Postal Department under the Ministry of Communications have not been given to the casual labourers of the applicants Unions. The applicants state that pursuant to the judgment of the Apex Court in daily rated casual labourers employed under Postal Department vs. Union of India & Ors. reported in (1988) in sec.122 the Apex Court directed the department to prepare a scheme for absorption of the casual labourers who were continuously working in the department for more than one year for giving certain benefits. Accordingly a scheme was prepared by the Department of Posts granting benefit to the casual labourers who had rendered 240 days of service in a year. Thereafter many writ petitions had been filed by the casual labourers, working under the department of Telecommunication before the Apex Court praying for directing to give similar benefits to them as was extended to the casual labourers of Department of Posts. Those cases were disposed of in similar terms as in the judgment of Daily Rated Casual Labourers(Supra). The Apex Court, after considering the entire matter directed the Department to give the similar benefit to the casual labourers working under the Telecom Department in similar manner. Pursuant to the said judgment the Ministry of Communication prepared a scheme known as "Casual Labourers (Grant of Temporary Status and regularisation)Scheme" on 7.11.89. Under the said scheme certain benefit had been granted to the casual labourers such as conferment of temporary Status, Wages and Daily Rates with reference, to the minimum of the pay scale etc. Thereafter, by a letter dated 17.3.93 certain clarification was issued in respect of the scheme in which it had been stipulated that the benefits of the scheme should be confined to the casual labourers engaged during the period from 31.3.1985 to 22.6.1988. On the other hand the casual labourers worked in the Department of Posts as on 21.11.1989 were eligible for temporary Status. The time fixed as 21.11.1989 had been further extended pursuant to a judgment of the Ermakulam Bench of

Attested
M/s.
Advocate

the Tribunal dated 13.3.1995 passed in O.A.No.750/94 . Pursuant to that judgment, the Govt. of India issued a letter dated 1.11.95 conferring the benefit of Temporary Status to the casual labourers. The present applicants being employees under the Telecom Department under the Ministry of Communication also urged before the concerned authorities that they should also be given same benefit. In this connection the casual employees submitted a representation dated 29.12.1995 before the Chairman , Telecom Commission, New Delhi but to the knowledge of the applicant the said representation has not been disposed of. Hence the present application.

3. O.A.299/96 is also of similar facts. The grievances of the applicants are also same.

4. Heard both sides, Mr.B.K.Sharma, learned Counsel, appearing on behalf of the applicants in both the cases submits that the Apex Court having been granted the benefit of temporary status and regularisation to the casual labourers, should also be made available to the casual labourers working under Telecom Department under the same Ministry. Mr.Sharma further submits that the action in not giving the benefits to the applicants is unfair and unreasonable. Mr.A.K.Choudhury, learned Addl.C.G.S.C for respondents does not dispute the submission of Mr.Sharma. He submits that the entire matter relating to the regularisation of casual labourers are being discussed in the J.C.M level at New Delhi, however, no decision has yet been taken. In view of the above, I am of the opinion that the present applicants who are similarly situated are also entitled to get the benefit of the scheme of casual labourers (grant of temporary Status and Regularisation) prepared by the Department of Telecom. Therefore, I direct the respondents to give the similar benefit as has been extended to the casual labourers working under the Department of Posts as per Annexure-3(in O.A.302/96) and Annexure-4 (in O.A.No.299/96) to the applicants respectively and this must be done as early as possible and at any rate within a period of 3 months from the date of receipt copy of this order.

However, considering the entire facts and circumstances of the case I make no order as to costs.

Sd/- Vice Chairman.

Attested
W.Das,
Advocate

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 83/99 OF 199

Applicant(s) All India Telecom Employee
 Union and others

Respondent(s) Union of India and others

Advocate for Applicant(s) Mr. S. Sharma, Mr. U.K. Nair

Advocate for Respondent(s) C.G.S.C.

O.A. No. 83 of 99

Date	Order of the Tribunal
9.9.99	<p>Mr. B.K.Sharma, learned counsel appearing on behalf of the applicant submits that the applicant is not pressing the application in view of the assurance given by the Chief General Manager Telecom. Mr. Sharma has produced a letter today. Accordingly the application is disposed of on withdrawal. However liberty is given to the applicant to approach the Tribunal if is aggrieved by the decision of the respondents.</p>

SD/- VICE-CHAIRMAN

SD/- MEMBER (A)

Certified to be true copy

15/9/99

Attested
 Usha Das
 Advocate



29 -

N F T E **ANNEXURE - 7**
All India Telecom Employees Union
Line Staff & Group-D

MANIPUR DIVISION
Imphal—795001

Ref. No. IP/MNP/SSA/2000

Date 06/05/99.

To:

*The ADT,
o/o TDM, Imphal.*

*Sub:- Engagement of Casual Labourers
ban-regarding.*

Sir,

With reference to your letter No.E-28/Labour/90 dt 03.05.99, it is to inform you that the casual labourers working under Manipur SSA is now in the court vide CAT case No.83/99 dt 5.4.99 for regularisation, so, I request you to issue a letter within 3(three) days to this Union from which date the ban order is to be effected. The said casual labourers are performed their duties up to 5/5/99 as they did not asked to stop the work from the concerned officer and for the same your good office shall have to pay their wages for the working days without any delay.

Further, this union point out that the payment made earlier was not included 10% DA, such as you are requested to make payment of arrears of DA as early as possible. (vide RJCM B New Item dt 11.4.99)

From the above facts you are requested to withdraw the ban order as early as possible otherwise this union may take Trade Union actions in this regard.

Thanking You.

Yours faithfully,

M.K.S.
(M.KULLA SINGH)
Division Secretary, Manipur Divn.
E-IV, Imphal.

Copy to:-

1. The C.G.M.T. N.E.Circle, Shillong-793001.
2. The Circle Secretary,
AITEU L/S & Gr-D,
N.E.Telcom Circle,
Shillong.-793001.
3. The Convenor, JAC,
three Telecom Federation, Imphal.
4. Office Copy.

M.K.S.
(M.KULLA SINGH)
Division Secretary, E-IV
Manipur Divn.

*Attested
Nisha Das
Advocate*

Department of Telecommunications
Office of the Telecom District Manager, Imphal

Received
on 15/5/99
M&B

No. E-28/Lab/92

Dtd. at Imphal, 07.05.99

To

Mr. Kulla Singh,
Division Secretary, E-IV
NFTE, Imphal.

Sub: Ban on engagement of labourers- reg.

Ref: Your No. IP/MNP/SSA/2000 dtd. 06.05.99.

The ban order No. 269-4/93 STN-II (Pt) for engagement of Casual Labourers has been issued by DOT, New Delhi. At present Telecom District Manager, Imphal is not available at Imphal. It is not within our power to decide the case.

For *[Signature]*
O/o Telecom District Manager,
Imphal-795001
[Signature]
The Telecom District Manager
Imphal-795001.

Attested
Alsha Das
Advocate

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

⑧

ORDER SHEET

APPLICATION NO. 181/99

OF 199

Applicant(s) *Kh. Subenata Singh and Ors.*Respondent(s) *Union of India and Ors.*Advocate for Applicant(s) *Mr. B. K. Sharma
Mr. S. Sengar, Mr. C. K. Nair.*Advocate for Respondent(s) *Mr. A. Deb Roy
S.C.G.S.C.*

Notes of the Registry	Date	Order of the Tribunal
	10-6-99	<p>Present: Hon'ble Mr. Justice D.N. Baruah, Vice-Chairman and Hon'ble Mr.G.L. Sanglyine, Administrative Member.</p> <p>Heard Mr. B.K. Sharma learned counsel appearing on behalf of the applicant and Mr. A. Deb Roy, learned Sr.C.G.S.C. for the respondents.</p> <p>Application is admitted. Issue notice on the respondents. List on 12-7-99 for orders.</p> <p>Mr. B.K. Sharma learned counsel prays for interim order not to ousted the applicant from his services. Mr. A. Deb Roy, Sr.C.G.S.C. has no instruction in this regard.</p> <p>Issue notice to show cause as to why interim relief shall not be granted. Notice is returnable by 4 weeks.</p> <p>Meanwhile the applicant shall not be ousted if they have not been released by any written order.</p>

TRUE COPY

প্রতিপাদি

23/6/2000

Section Officer (J)

Central Administrative Tribunal
কেন্দ্ৰীয় প্ৰযোৱাপৰি বৰ্ধনিক দণ্ডনিGuwahati Bench, Guwahati-6
প্ৰযোৱাপৰি বৰ্ধনিক দণ্ডনি

Attested

Member

Vice-Chairman

Esha Das
Advocate

10 APR 2001

Attested
Esha Das
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL
GUJARATI BENCH: 333333: GUWAHATI

DEPOT/ATM NO. CAT/GHY/JUDL/ 330

DATED GUWAHATI, THE 25/1/01

ORIGINAL APPLICATION NO.

181/95

MISC. PETITION NO.

CONTEMPT PETITION NO.

REVIEW APPLICATION NO.

TRANSFER APPLICATION NO.

TK Subendro Singh Ans.

APPLICANT(S)

VERSUS

CC-O.T. No 125

RESPONDENT(S)

Shri T. Kali Singh,
 Additional Secretary,
 All India Telecom Employees Union,
 Line Staff Group D.
 Manipur Division, Imphal.

Please find herewith a copy of Judgment/ Order dated 16.1.2001
 passed by the Bench of this Hon'ble Tribunal comprising of Hon'ble Justice
 Shri D. N. Chowdhury Vice-Chairman and Hon'ble
 Shri K. K. Sharma Member, Administrative in
 the above noted case for information and necessary action, if any.

Please acknowledge receipt of the same.

Enclo : As stated above.

BY ORDER,

9/1/01
DEPUTY REGISTRAR:

23/1/2001

Received
Subendro Singh
8/9/2001

Attested
Usha Das
Advocate
1 C.A.T. BLDG

Attested
Usha Das
Advocate

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application No. 181 of 1999.

Date of Order : This the 16th Day of January, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

1. Th. Subendra Singh and ors.
Casual Labour in the office of the
Sub-Divisional Officer(T),
Imphal.
2. All India Telecom Employees Union,
Line Staff & Group D, Manipur Division,
Imphal,
represented by Divisional Secretary
Shri T.Kala Singh. . . . Applicants.

By Advocate Shri S.Sarma.

- Versus -

1. Union of India,
represented by the Secretary to the
Govt. of India, Ministry of Communications,
New Delhi.
2. The Director General,
Department of Telecommunication,
New Delhi.
3. The Chief General Manager, Telecom,
N.E.Civil, Shillong.
4. The Chief General Manager(Maintenance)
Eastern Telecom Region,
Telephone Bhawan,
Calcutta-1.
5. The General Manager(Maintenance)
Eastern Telecom Region,
Shillong-9.
6. The Telecom District Manager,
Manipur, Imphal. . . . Respondents.

By Sri A.Deb Roy, Sr.C.G.S.C.

O R D E R

CHOWDHURY J. (V.C.)

This application under Section 19 of the Administrative Tribunals Act 1985 has arisen and is directed against an action on the part of the respondents in not giving the benefit of the Scheme of Casual Labourers (Grant of Temporary

contd..2

Attested
Subas
Advocate.

Status and Regularisation) to the casual labourers working under the respondents. The applicant No.1 is one of such casual worker and the applicant No.2 is an Union representing the interest of the members who are 10 in numbers, whose names are cited at Annexure-A of the application. These workers are working under the Manipur Telecom Division. The cause of action as well the relief sought for are same and accordingly leave is granted to espouse the case of the applicants in one single application under Rule 4(5) (b) of the Central Administrative Tribunal (Procedure) Rules 1987. The respondents have already initiated a Scheme for conversion of casual labourers by granting temporary status to such workers which is known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989. It may be mentioned here that the scheme was formulated in terms of a direction issued by the Supreme Court relating to the casual labourers of Postal Department reported in (1998) 1 SCC 122. Number of such persons thereto number of directions were issued from this Tribunal also for granting temporary status. The applicants have stated that since they fulfilled the requirements their cases in fact were taken up by the Committee constituted for this purpose wherein about 154 candidates were considered for granting temporary status and 141 persons were granted temporary status excluding the applicants vide communication dated 10.5.1999.

2. We have also perused the written statement of the respondents. Considering all aspects of the matter, we are of the considered opinion that these applicants are also entitled for consideration of their cases under the scheme since they also fulfil the requirements laid down in the scheme. In the circumstances we direct the respondents to

contd... 3

Attested
Abha Deb
Advocate
10 APR 2001

Attested
W. D. Sen
Advocate

examine the case of each applicant. The applicants may also file representations individually within a period of one month from the date of receipt of the order and if such representations are filed, the respondents shall scrutinise and examine each case in consultation with the records and thereafter pass a reasoned order on merits of each case within a period of four months thereafter. Till the completion of the above exercise, the interim order dated 10.6.99 shall remain in force.

The application stands disposed of. There shall however, be no order as to costs.

Sd/ VICE CHAIRMAN

Sd/ MEMBER (Adm)

RECORDED COPY
27/11/2001

11/11/2001
Sarita Choudhary (A)
Central Administrative Tribunal
Delhi Bench

27/11/2001

Attested
W. S. D.
Advocate.

PARTICULARS FOR PAYMENT PAID ON ACG-17/MR FOR
CASUAL LABOURS IN MANIPUR SSA.

Page-①

1. NAME: — Th. Ibekombi Singh,
FATHER'S NAME: — Th. Kondkomba Singh.
ADDRESS: — Langthabel Phara Meiklong.

Date of entry: — 1-3-1993.

in service

WORKING UNDER: — SDCT/IMPHAL

36-

ANNEXURE- 11 (contd)

Sl. No.	YEAR	Nature of work	Payment due under ACG-17	NO OF DAYS WORKING IN A MONTH IN A YEAR												Remarks
				Jan	Feb	March	April	May	June	July	August	Sep	Oct	Nov	Dec	
1. 1993	Line Main- Tenance and NTC work	ACG-17	—	—	—	20 days	23 days	25 days	23 days	24 days	21 days	28 days	24 days	22 days	29 days	—
						=Rs 250/-	Rs 300/-	Rs 330/-	Rs 200/-	Rs 200/-	Rs 200/-	Rs 200/-	Rs 250/-	Rs 350/-	Rs 300/-	Rs 500/-
2. 1994	— do —	ACG-17	23 days Rs 300/-	23 days Rs 250/-	23 days Rs 330/-	23 days Rs 200/-	23 days Rs 220/-	23 days Rs 280/-	23 days Rs 180/-	23 days Rs 200/-	23 days Rs 200/-	23 days Rs 200/-	23 days Rs 250/-	23 days Rs 200/-	23 days Rs 200/-	23 days Rs 250/-
3. 1995	— do —	ACG-17	18 days Rs 200/-	18 days Rs 250/-	18 days Rs 300/-	18 days Rs 350/-	18 days Rs 280/-	18 days Rs 275/-	18 days Rs 350/-	18 days Rs 250/-	18 days Rs 400/-	18 days Rs 250/-	18 days Rs 400/-	18 days Rs 400/-	18 days Rs 400/-	18 days Rs 400/-
4. 1996	Maintenace of Exe, line and cleaning and sweeping	ACG-17	23 days Rs 550/-	23 days Rs 400/-	23 days Rs 350/-	23 days Rs 200/-	23 days Rs 400/-									
5. 1997	— do —	ACG-17	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 400/-	24 days Rs 380/-	24 days Rs 500/-	24 days Rs 360/-	24 days Rs 350/-	24 days Rs 400/-	24 days Rs 400/-
6. 1998	— do —	ACG-17	24 days Rs 400/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-	24 days Rs 450/-
7. 1999	— do —	ACG-17	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-	28 days Rs 400/-
8. 2000	— do —	ACG-17	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-	28 days Rs 500/-
9. 2001	— do —	ACG-17	10 days Rs 600/-	10 days Rs 900/-	10 days Rs 1000/-											

Attested
W.D.
Advocate

41

NAME :— Th. Sabendra Singh.
 FATHER'S NAME :— Th. Tombi Singh.
 ADDRESS :— Bashi Khong.

Date of Entry :— 1.3.1993.

— 37 —

Page ②

WORKING UNDER :— SDOT/IMPHAL

WORK-SHOP SECTION (REPAIRING OF
CARS and Tele.Sets)

Sl. No.	YEAR	Nature of work	Payment on MR or ACG-17	NO OF DAYS WORKING IN A MONTH IN A YEAR.												Remarks		
				Jan	Feb	March	April	May	June	July	August	Sept	Oct	Nov	Dec			
1.	1993	Maintenance of Engine and Repairing of faulty cars	ACG-17	—	—	21days	23days	22days	24days	23days	21days	22days	23days	23days	24days	24days		
						Rs 400/-	Rs 402/-	Rs 400/-	Rs 402/-	Rs 400/-	Rs 402/-							
2.	1994	—do—	ACG-17	24days	18days	20days	20days	20days	22days	21days	23days	21days	19days	18days	23days	23days		
						Rs 400/-	Rs 300/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 380/-	Rs 200/-	Rs 400/-					
3.	1995	—do—	ACG-17	23days	20days	21days	20days	18days	24days	19days	20days	22days	21days	20days	22days	22days		
						Rs 400/-												
4.	1996	—do—	ACG-17	28days	24days	20days	21days	20days	21days	24days	22days	18days	24days	16days	20days	20days		
						Rs 500/-	Rs 500/-	Rs 400/-	Rs 440/-	Rs 400/-	Rs 400/-	Rs 500/-	Rs 480/-	Rs 400/-	Rs 500/-	Rs 500/-	Rs 350/-	Rs 400/-
5.	1997	—do—	ACG-17	22days	16days	20days	24days	22days	20days	21days	18days	23days	20days	22days	23days	23days		
						Rs 440/-	Rs 300/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 300/-	Rs 400/-						
6.	1998	—do—	ACG-17	20days	17days	22days	23days	21days	20days	24days	20days	21days	18days	24days	22days	22days		
						Rs 400/-	Rs 300/-	Rs 440/-	Rs 500/-	Rs 480/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 440/-	Rs 300/-	Rs 500/-	Rs 300/-	Rs 500/-
7.	1999	—do—	ACG-17	24days	16days	21days	22days	21days	21days	22days	20days	21days	22days	20days	21days	21days		
						Rs 500/-	Rs 300/-	Rs 400/-	Rs 480/-	Rs 440/-	Rs 500/-	Rs 500/-	Rs 400/-	Rs 440/-	Rs 300/-	Rs 500/-	Rs 300/-	Rs 500/-
8.	2000	—do—	ACG-17	23days	18days	21days	23days	15days	7days	9days	7days	9days	7days	9days	7days	16days		
						Rs 500/-	Rs 380/-	Rs 440/-	Rs 500/-	Rs 500/-	Rs 200/-	Rs 270/-	Rs 210/-	Rs 270/-	Rs 300/-	Rs 330/-	Rs 300/-	Rs 600/-
9.	2001	—do—	ACG-17	nil	7days	10days	15days	11days	8days	—	—	—	—	—	—	—		

Attested
W.D.
Advocate.

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NAME :— Th. Thomcha Singh.
 FATHER'S NAME :— Th. Biramani Singh
 ADDRESS :— AUNG KHUNOU.

DATE OF ENTRY :— 1.5.1996. 58 —
 WORKING UNDER :— SDOT/18 up to Dec/96
 From 1.1.97 under SDERLC
 Lamphun.

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S. No.	YEAR	Nature of Work	Payment per M.R or ACG-17	NO OF DAYS WORKING IN A MONTH IN A YEAR												Remarks	
				Jan	Feb	March	April	May	June	July	August	Sept	Oct	Nov	Dec		
1.	1996	Maintenance of Lincs ad N.C.C.C.R.S.	ACG-17	—	—	—	—	20days	21days	20days	24days	22days	20days	21days	23days	—	
								Rs 400/-	Rs 400/-	Rs 400/-	Rs 500/-	Rs 480/-	Rs 400/-	Rs 400/-	Rs 400/-	Rs 400/-	—
2.	1997	do —	ACG-17	22days	18days	23days	22days	20days	24days	22days	20days	20days	18days	23days	23days	22days	
				Rs 400/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 400/-	Rs 500/-	Rs 400/-	Rs 400/-	Rs 400/-	Rs 500/-	Rs 400/-	—
3.	1998	do —	ACG-17	23days	20days	20days	18days	21days	20days	18days	18days	24days	21days	22days	21days	—	
				Rs 500/-	Rs 400/-	Rs 400/-	Rs 350/-	Rs 400/-	Rs 400/-	Rs 400/-	Rs 350/-	Rs 400/-	—				
4.	1999	do —	ACG-17	20days	18days	24days	21days	18days	15days	10days	12days	Nil	Nil	Nil	Nil	Nil	
				Rs 400/-	Rs 350/-	Rs 500/-	Rs 400/-	Rs 180/-	Rs 300/-	Nil	—						
5.	2000	do —	ACG-17	15days	21days	12days	Nil	14days	7days	9days	11days	8days	11days	15days	15days	11days	
				Rs 200/-	Rs 400/-	Rs 180/-	—	Rs 300/-	Rs 100/-	Rs 150/-	Rs 300/-	Rs 120/-	Rs 300/-	Rs 300/-	Rs 300/-	Rs 300/-	—
6.	2001	do —	ACG-17	11days	16days	7days	12days	7days	9days	8days	11days	6days	—	—	—	—	
				Rs 300/-	Rs 400/-	Rs 140/-	Rs 320/-	Rs 150/-	Rs 180/-	Rs 280/-	Rs 180/-	—	—	—	—	—	—

Tested
N.D.M.
Advocate.

Name: — L. Nilamani Singh.
 Father's Name: — L. Kinkof Singh.
 Address: — Meikang.

Dt. of entry in Service: — 1-3-93. — 39 —
 Working Grade: — SDT/Impartial. Page 43

Sl. No.	YEAR	Nature of Works ACG-7	PayScale ACG-7	NO OF WORKING DAYS IN A MONTH IN A YEAR												Remarks: June 93 Arunanil & Fol No 11 BORN 1978 Munc 25/07/93 99		
				Jan	Feb	March	April	May	June	July	August	Sept	Oct	Nov	Dec			
1	1993	—	ACG-7	—	—	17days Rs 80/-	20days Rs 40/-	19days Rs 40/-	30days Rs 100/-	15days Rs 50/-	16days Rs 50/-	21days Rs 60/-	20days Rs 60/-	17days Rs 48/-	15days Rs 45/-	June 93 Arunanil & Fol No 11 BORN 1978 Munc 25/07/93 99		
2	1994	—	ACG-7	—	—	20days Rs 140/-	20days Rs 30/-	18days Rs 30/-	20days Rs 200/-	10days Rs 90/-	9days Rs 270/-	15days Rs 40/-	20days Rs 50/-	nil	12days Rs 40/-	16days Rs 580/-	nil	
3	1995	—	ACG-7	—	—	24days Rs 60/-	20days Rs 60/-	23days Rs 60/-	22days Rs 50/-	20days Rs 60/-	24days Rs 60/-	27days Rs 60/-	21days Rs 60/-	23days Rs 60/-	22days Rs 60/-	27days Rs 60/-	20days Rs 60/-	
4	1996	—	ACG-7	—	—	20days Rs 60/-	18days Rs 60/-	24days Rs 90/-	22days Rs 50/-	21days Rs 60/-	23days Rs 60/-	20days Rs 60/-	22days Rs 50/-	22days Rs 60/-	24days Rs 60/-	21days Rs 60/-	21days Rs 60/-	
5	1997	—	ACG-7	—	—	15days Rs 50/-	7days Rs 210/-	9days Rs 270/-	10days Rs 80/-	15days Rs 450/-	nil	nil	15days Rs 60/-	nil	15days Rs 60/-	8days Rs 240/-	nil	
6	1998	—	ACG-7	—	—	7days Rs 100/-	7days Rs 115/-	7days Rs 80/-	7days nil	24days Rs 250/-	17days Rs 100/-	nil	19days Rs 100/-	nil	18days Rs 80/-	21days Rs 100/-	nil	
7	1999	—	ACG-7	—	—	10days Rs 40/-	11days Rs 40/-	7days Rs 30/-	15days Rs 150/-	nil	nil	7days Rs 60/-	16days Rs 150/-	15days Rs 150/-	nil	20days Rs 200/-	nil	nil
8	2000	—	ACG-7	—	—	6days Rs 60/-	7days nil	7days Rs 90/-	nil	15days Rs 90/-	nil	15days Rs 90/-	nil	11days Rs 90/-	7days nil	10days Rs 210/-	10days Rs 90/-	nil
9	2001	—	ACG-7	—	—	nil	nil	21days Rs 200/-	15days Rs 150/-	nil	nil	15days Rs 60/-	6days Rs 180/-	—	—	—	—	—

Attested
W. D.
Advocate

NAME: M. YAIMA SINGH

FATHER'S NAME: M. KULLACHANDRA SINGH

ADDRESS

Thangmeibandh Daiseng
Purba LaikeiDate of entry] - 1-3-1993
in Service

Working under: SDOT/PP.

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Sl. No.	YEAR of works	Nature of works	Segment on MR or ACG-17	No of working days in a month in a year												Remarks
				Jan	Feb	March	April	May	June	July	Aug	Sept	Oct	Nov	Dec	
1.	1993	Naikana re of lines & poles.	ACG-17	—	—	17 days Rs 50/-	18 days Rs 50/-	15 days Rs 35/-	10 days Rs 28/-	11 days Rs 29/-	9 days Rs 27/-	16 days Rs 40/-	17 days Rs 66/-	20 days Rs 30/-	17 days Rs 50/-	
2.	1994		ACG-17	13 days Rs 60/-	11 days Rs 48/-	12 days Rs 40/-	18 days Rs 60/-	14 days Rs 84/-	17 days Rs 27/-	27 days Rs 100/-	1 days Rs 30/-	12 days Rs 40/-	11 days Rs 50/-	16 days Rs 60/-	19 days Rs 50/-	
3.	1995		ACG-17	20 days Rs 40/-	15 days Rs 38/-	19 days Rs 50/-	20 days Rs 60/-	7 days Rs 24/-	16 days Rs 32/-	1 days Rs 50/-	17 days Rs 30/-	12 days Rs 40/-	18 days Rs 50/-	16 days Rs 60/-	20 days Rs 50/-	
4.	1996		ACG-17	20 days Rs 60/-	18 days Rs 80/-	22 days Rs 90/-	20 days Rs 70/-	19 days Rs 60/-	20 days Rs 80/-	21 days Rs 22/-	22 days Rs 120/-	20 days Rs 20/-	18 days Rs 20/-	24 days Rs 22/-	14 days Rs 40/-	
5.	1997		ACG-17	20 days Rs 60/-	16 days Rs 80/-	31 days Rs 25/-	18 days Rs 90/-	23 days Rs 100/-	24 days Rs 110/-	20 days Rs 90/-	22 days Rs 100/-	26 days Rs 160/-	25 days Rs 80/-	21 days Rs 60/-	28 days Rs 40/-	March 97 M.R. Filing 11 BTKN 44633 Mona 487/197
6.	1998		ACG-17	16 days Rs 40/-	20 days Rs 60/-	17 days Rs 50/-	19 days Rs 54/-	24 days Rs 100/-	17 days Rs 110/-	21 days Rs 90/-	15 days Rs 100/-	19 days Rs 160/-	16 days Rs 80/-	14 days Rs 60/-	18 days Rs 40/-	96/92
7.	1999		ACG-17	7 days Rs 210/-	15 days Rs 60/-	21 days Rs 80/-	9 days Rs 27/-	11 days Rs 30/-	20 days Rs 90/-	15 days Rs 60/-	11 days Rs 20/-	14 days Rs 27/-	16 days Rs 440/-	17 days Rs 60/-	11 days Rs 50/-	
8.	2000		ACG-17	16 days Rs 60/-	11 days Rs 210/-	20 days Rs 80/-	17 days Rs 30/-	20 days Rs 80/-	9 days Rs 27/-	11 days Rs 40/-	12 days Rs 40/-	7 days Rs 40/-	19 days Rs 50/-	21 days Rs 60/-	11 days Nil	
9.	2001		ACG-17	17 days Rs 60/-	16 days Rs 40/-	15 days Rs 50/-	11 days Rs 66/-	20 days Rs 80/-	15 days Rs 27/-	16 days Rs 40/-	15 days Rs 60/-	7 days Rs 20/-	12 days Rs 210/-	16 days Rs 60/-	8 days Rs 80/-	

Attested
W.D.
Advocate.

NAME: — Th. Jitendra Singh.
 Father's name: — Th. ~~to~~ Motu Singh
 Address: — Thangniband Lourung
 Pauri Garhwal

Date of entry in service: —
 Working number: — SDOT/Thubel

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Sl. No.	Year	Nature of Payment work on K.R.O.S ACG-17	No. of days working in a month in a year	Remarks													
				Jan	Feb	March	April	May	June	July	August	Sept	Oct	Nov	Dec		
1.	1995	Maintenance of lines and Ese	ACG-17	-	-	20 days	28 days	15 days	10 days	6 days	18 days	11 days	7 days	9 days	10 days		
						Rs 300/-	Rs 400/-	Rs 350/-	Rs 300/-	Rs 180/-	Rs 200/-	Rs 830/-	Rs 140/-	Rs 190/-	Rs 300/-		
2.	1996	do	do	11 days	20 days	22 days	13 days	11 days	14 days	6 days	14 days	18 days	7 days	10 days	11 days		
						Rs 330/-	Rs 600/-	Rs 500/-	Rs 330/-	Rs 360/-	Rs 400/-	Rs 200/-	Rs 400/-	Rs 390/-	Rs 140/-	Rs 300/-	Rs 260/-
3.	1997	do	do	20 days	21 days	24 days	23 days	21 days	22 days	23 days	26 days	21 days	22 days	21 days	23 days	23 days	
						Rs 500/-	Rs 540/-	Rs 600/-	Rs 560/-	Rs 400/-	Rs 440/-	Rs 300/-	Rs 600/-	Rs 420/-	Rs 480/-	Rs 400/-	Rs 500/-
4.	1998	do	do	15 days	20 days	21 days	18 days	20 days	24 days	23 days	22 days	22 days	23 days	20 days	21 days		
						Rs 360/-	Rs 400/-	Rs 440/-	Rs 320/-	Rs 400/-	Rs 600/-	Rs 440/-	Rs 500/-	Rs 600/-	Rs 380/-	Rs 440/-	
5.	1999	do	do	12 days	14 days	17 days	12 days	18 days	20 days	11 days	13 days	14 days	16 days	17 days	18 days		
						Rs 300/-	Rs 360/-	Rs 400/-	Rs 320/-	Rs 400/-	Rs 400/-	Rs 880/-	Rs 400/-	Rs 400/-	Rs 420/-	Rs 390/-	Rs 400/-
6.	2000	do	do	20 days	15 days	21 days	16 days	19 days	7 days	10 days	11 days	23 days	14 days	11 days	7 days		
						Rs 600/-	Rs 480/-	Rs 400/-	Rs 300/-	Rs 280/-	Rs 160/-	Rs 300/-	Rs 300/-	Rs 600/-	Rs 500/-	Rs 380/-	Rs 300/-
f.	2001	do	do	7 days	14 days	13 days	16 days	21 days	18 days	11 days							
						Rs 150/-	Rs 300/-	Rs 380/-	Rs 480/-	Rs 400/-	Rs 390/-	Rs 330/-					

Arrested
 W.D.
 Advocate.

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Name of C/L :— Y. SCENDRO SINGH.
 Father's name :— Y.
 Address :— LUWANGSHANG BAZAR

Dt. of entry in service :— 1-5-96
 Working Under :— SADT/10
 Name utilised at Dampaoi Store
 under SDE (Store) / Dampaoi

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SC No.	YEAR	Nature of work	Payment made on MOS ACS	NOS OF DAYS WORKING IN A MONTH IN A YEAR.												Remarks
				Jan	Feb	Mar	April	May	June	July	Aug	Sept	Oct	Nov	Dec	
1	1995	ACG-17	—	—	—	—	—	20 days	21 days	15 days	20 days	21 days	15 days	14 days	20 days	
2	1996	ACG-17	Rs 100/- 90/-	23 days	18 days	21 days	22 days	21 days	28 days	20 days	23 days	21 days	24 days	23 days	25 days	
3	1997	ACG-17	Days nil 20 days Rs 600/-	2 days	15 days	days	days	days	20 days	21 days	days	days	15 days	22 days		
4	1998	ACG-17	7 days Rs 28/- Rs 30/-	8 days	10 days	9 days	14 days	13 days	16 days	15 days	10 days	7 days	8 days	11 days		
5	1999	ACG-17	8 days Rs 28/- Rs 28/-	10 days	7 days	8 days	10 days	14 days	15 days	20 days	16 days	11 days	14 days	20 days		
6	2000	ACG-17	7 days Rs 42/- Rs 40/-	8 days	9 days	10 days	20 days	13 days	14 days	15 days	16 days	17 days	18 days	19 days		
7	2001	ACG-17	15 days Rs 60/- Rs 80/- Rs 80/-	20 days	21 days	22 days	24 days	25 days	nil	3 days	nil	2 days	nil	2 days	1 day	

Attested
M. S. S.
Advocate

Name of Cd : - G. BHEIGYA SINGH.
 Father's name : - G.
 Address : - Langnabed

Dt. of entry in service : - 1-5-95
 working under : - SDET/1P

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SC No.	YEAR	Nature of work	Payment made on MRO ACS/1	NOS OF DAYS WORKING IN A MONTH IN A YEAR.												Remarks
				Jan	Feb	Mar	April	May	June	July	Aug	Sept	Oct	Nov	Dec	
1	1995		ACS-17	—	—	—	—	20 days Rs 60/-	21 days Rs 60/-	15 days Rs 48/-	20 days Rs 60/-	21 days Rs 60/-	15 days Rs 50/-	14 days Rs 50/-	20 days Rs 60/-	
2	1996		ACS-17	23 days Rs 90/-	18 days Rs 80/-	21 days Rs 80/-	22 days Rs 90/-	21 days Rs 100/-	28 days Rs 100/-	20 days Rs 80/-	23 days Rs 90/-	21 days Rs 90/-	24 days Rs 100/-	23 days Rs 100/-	25 days Rs 100/-	
3	1997	lines of	ACS-17	10 days Rs 30/-	11 days Rs 30/-	12 days Rs 30/-	days nil	7 days Rs 31/-	days nil	17 days Rs 60/-	20 days Rs 60/-	10 days Rs 60/-	7 days Rs 60/-	15 days Rs 60/-	days nil	
4	1998	6 days	ACS-17	out day Rs 80/-	20 day Rs 80/-	15 day Rs 80/-	16 day Rs 90/-	20 day Rs 100/-	18 day Rs 60/-	15 day Rs 60/-	20 day Rs 60/-	15 day Rs 60/-	day nil	day nil	21 day Rs 100/-	
5	1999	7 days	ACS-17	nil day Rs 44/-	11 day Rs 80/-	16 day Rs 80/-	17 day Rs 60/-	15 day Rs 60/-	7 day Rs 20/-	11 day Rs 44/-	16 day Rs 90/-	25 day Rs 150/-	day nil	20 day Rs 100/-	18 day Rs 90/-	
6	2000	more	ACS-17	15 day Rs 60/-	20 day Rs 90/-	day nil	7 day Rs 31/-	11 day Rs 44/-	15 day Rs 60/-	17 day Rs 60/-	nil day —	9 day Rs 36/-	7 day 210/-	day nil	11 day Rs 44/-	
7	2001	Per	ACS-17	10 day Rs 40/-	11 day Rs 44/-	12 day Rs 50/-	16 day Rs 80/-	nil day —	nil day Rs 31/-	7 day Rs 31/-	nil day —	nil day Rs 31/-	nil day Rs 31/-	nil day nil	nil day nil	

Attested
W.D.C.
Advocate

ANNEXURE. 12.

No.269-13/99-STN-II
Government of India
Department of Telecommunications
Sanchay Bhawan
STN-II Section
New Delhi

Dated 1.9.99.

To

All Chief General Managers Telecom Circles,
All Chief General Managers Telephones District,
All Heads of other Administrative Offices
All the IFAs in Telecom. Circles/Districts and
other Administrative Units.

Sub: Regularisation/grant of temporary status to Casual
Labourers regarding.

Sir,

I am directed to refer to letter No.269-4/93-STN-II
dated 12.2.99 circulated with letter No.269-13/99-STN-II
dated 12.2.99 on the subject mentioned above.

In the above referred letter this office has conveyed
approval on the two items, one is grant of temporary status
to the Casual Labourers eligible as on 1.8.98 and another on
regularisation of Casual Labourers with temporary status who
are eligible as on 31.3.97. Some doubts have been raised
regarding date of effect of these decision. It is therefore
clarified that in case of grant of temporary status to the
Casual Labourers, the order dated 12.2.99 will be effected
w.e.f. the date of issue of this order and in case of
regularisation to the temporary status Mazdoor eligible as
on 31.3.97, this order will be effected w.e.f. 1.4.97.

Yours faithfully

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

All recognised Unions/Federations/Associations.

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

Attested
H.S.
Advocate

The General Manager Telecom,
Telecom District, Imphal.

Subject:- Appointment in accordance with the judgement and order dated 16/1/2001 in OA/181/97 passed by the Hon'ble CAT, Guwahati.

Reference:- Your letter No.: Case No. 181/99/1 dated 15-06-2001

Sir,

With due respect I beg to state that, in considering for the grant of TSM in the light of the judgement of the Hon'ble CAT, Guwahati you have rejected my representation taking a wrong decision that my name is not found in the records of casual labours engaged on ACG-17 from January/1993 to September/2000.

I have been working continuously as a casual labour since 1/5/96 and the department has ~~as~~ curtailed all my records by doing an irregular practice that officers had replaced my real receipt of ACG-17 with a false receipt of ACG-17 in their ACE-2 accounts.

Considering the above my true and fact statement I beg to request you to kindly reconsider my case for the grant of T.S.M.

Dated at Imphal
the 31st July/2001.

Yours faithfully,

Copy to:-

Casual Labour

1. The Chief General Manager Telecom, N.E. Circle-I, Shillong.
2. The Chief General Manager Telecom, N.E. Circle-II, Dimapur.
3. The Dy. General Manager Telecom, Imphal.
4. Vigilence Officer o/o CGMT NE Circle, Shillong.
5. The Sub-Registrar, CAT, Guwahati Bench, Guwahati.
6. The Circle Secy. AITEU-L/S&Gr-D, NE Circle, Shillong.
7. The Division Secy. AITEU-L/S&Gr-D, Manipur Division.
8. The Branch Secy. AITEU-L/S&Gr-D, Telegraphs Branch, Imphal.

K. Kembel, S. S.

Casual Labour

Attested
C. D. M.
Advocate.

BHARAT SANCHAY NIGAM LIMITED
 (A Govt. of India Enterprise)
OFFICE OF THE GENERAL MANAGER TELECOM
DISTRICT, MANIPUR SSA
 IMPHAL - 795001

No. Case No. 181/99/1

Dated 15/06/2001

To

Shri Th. Ibomcha Singh

Sub:- Judgement and order Dated 16/1/2001 in O.A. 181/97 Passed by the Hon'ble Central Administrative Tribunal Bench, Guwahati.

In pursuance of the judgement and order dated 16/1/2001 in O.A. 181/99 passed by the Hon'ble Central Administrative Tribunal, Guwahati Bench, your representation dated Nil was considered in the light of the judgement on the basis of the available records. As per record it was found that your name did not figure at all in the list of labour engaged on ACCG-17 continuously for a period of seven or more from January 1993 to September 2000. Therefore, prayer for appointment could not be entertained and hence the claim is rejected.

This is for your kind information in response to your representation dated Nil.

र.प्र.अ.वि. S.D.E. (AD)

प्र.पा. द्युर्योग O/o G.M.T.

Name and Designation नाम एवं पद विषय सि. BSNL

मुम्बाल Imphal-795001

Copy to:

1. The Sub-Registrar, Central Administrative Tribunal, Guwahati Bench, Bhangarch, Guwahati-7 with reference to the judgement and order dated 16/1/2001 in O.A. 181/99 for information.
2. The CGMT, N.E. Circle, Shillong.
3. File No.

Receipt
Shri Ibomcha Singh
Dated 15/6/2001

Name and Designation

Attested
W.Das
Advocate.

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GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS
OFFICE OF THE SUB-DIVISIONAL OFFICER:TELEGRAPHHS:IMPHAL.

No. E-33/IPT/99-2000/101
To:

Dtd. 11/05/99

The ADT, o/o TDM, Imphal.

Sub:- Submission of Casual Labourers Particulars.

Ref:- Your Letter No. E-28/Labour Dtd 11.5.99.

With reference to the above letter, kindly
find enclosed herewith the particulars of the M.R.
laboureres under this sub-Division for favour of
necessary action at your end.

Enclos:- two sheets

~~Sub-Divisional Officer~~
Sub-Divisional Officer,
Telegraphs/Imphal.

Attested

W.S. M.

Advocate.

SL.No.	Name of M.R. Labourers	Father's Name	Home Address	Edl. Qualify	Remarks.
1.	N.K. Dilipkumar Singh	N.K. Angou Singh	Ningamthong	P.U.C. Passed	
2.	Th. Bimolchandra Singh	Th. Indra jit Singh	Haobam Marak	VIII Passed	
3.	K. Oken Singh	K. Janaki Singh	Lilong Chanjing	B.A. Passed	
4.	L. Baleswar	Late L. Thoiba Singh	Nambol Awang Jiri	BA Sc. Passed	
5.	Sh. Sibar Meetei	Sh. Mani Singh	Khongman Mayai Leikai	H.S. L.C. Passed	
6.	Sh. Mani Singh	Late. Sh. Bora jao	-do-	VIII Passed	
7.	Md. Thoiba	Md. Usmil Ali	Thoubal Kiyam Litampok	VIII Passed	
8.	Sh. Sanjoy Singh	Sh. Anggada	Shamaram	VIII Passed	
9.	L. Jiton Singh	L. Modhop Singh	Mayang Imphal	VIII Passed	
10.	Th. Mohindro Singh	Th. Iboipishak Singh	Nambol Kongmong	Matriculate	
11.	N. Konneth Singh	M. Dulla Singh	Thangmeiband Lourung Purel Leikai	H.S. L.C.	
12.	OI Kesho Singh	O. Bihari Singh	Okram Leikai	H.S. L.C.	
13.	Ng. Nedhabati Devi	Ng. Kullabidhu Singh	Liwa Rod. Chingamakha	VIII Passed	
14.	N. Natum Singh	N. Chandra Singh	Thoubal Achouba	P.U.C. Passed	
15.	Md. Gafar-II	Md. Jabar	Irong Chescha	VIII Passed	
16.	N. Sanathoi Singh	Late N. Jalladbara	Kongpal Khaidem Leikai	VIII Passed	
17.	T. Indu Devi	D/O T. Ketuki Devi	Porompat	VIII Passed	
18.	Smt. Phalkochung	W/O Alal Haokip	K. Salbung	VIII Passed	
19.	S. Abir Singh	S. Ibotombi Singh	Khongjom Mamang Leikai	H.S. L.C.	
20.	A. Deben Singh	A. Amu Singh	Thoubal	H.S. L.C.	
21.	L. Ibotombi Singh	L. Ahanbi Singh	Malom	P.U.C. Passed	
22.	Md. Gafar-I	Md. Najullah	Keibung	VIII Passed	
23.	Ng. Ojit Singh	Ng. Tomba Singh	Kongmong	IX Passed	
24.	Ngukam Khongsai	Hemkholen Khongsai	Dewlahland	XII Passed	

Affested

CRD
Advocate.

25.	K. Umakanta Singh	K. Bihari Singh	Thoubal Kiyam	VIII Passed.
26.	Oi Manglemba Singh	O. Rabei Singh	Thoubal Okram	VIII Passed.
27.	S. Kuper Singh	S. Muhon Singh	Thoubal Achouba	VIII Passed.
28.	L. Jitendra Singh	L. Babu Singh	Thoubal Khekman	VIII Passed.
29.	O. Tombi Singh	O. Manik Singh	Oinam	H.S.L.C.
30.	S. Chandrakumar Singh	S. Amuyaima Singh	Bishenpur	H.S.L.C.
31.	K. Memcha Devi	W/O K. Ibomcha Singh	Nambol Kangmong	VIII Passed.
32.	Ph. Dhananchandra Singh	Ph. Kullachandra	Malom Awang Leikai	P.U.C. Passed.
33.	Ksh. Shyam Singh	Ksh. Mangoljao Singh	Kakching Khunou	H.S.L.C. passed.
34.	L. Praveen Singh	L. Ibotomba Singh	Kongpal Khaidem Leikai	VIII passed.

Casual Labours engaged on ACC-17 Party bills etc. Whenever necessary by S.I., J.T.O. & the D/S.

1.	Th. Suben Singh	Th. Tombd Singh	Bashikhong	H.S.L.C. ITI & Radio Mechanic.
2.	L. Bipin Singh	L. Deben Singh	Kongpal Khaidem Leikai	Diploma in Mechanic
3.	M. Yaima Singh	M. Kullachandra Singh	Thangmeiband Lourung Purel Leikai	B.A.Sc. Passed.
4.	L. Nilamani Singh	L. Kamol Singh	Moirang	P.U.C. Passed.
5.	Th. Ibotombi Singh	Th. Kondumba Singh	Langthabal	H.S.L.C. Passed.
6.	Th. Ibomcha Singh	Th. Biramani Singh	Awang Khunou	H.S.L.C. Passed.
7.	Y. Surendro Singh	Late Y. Dhananjoy Singh	Luwangsangbam	VIII passed.

Visited
under
supervision

Deep
Bd. Divisional Officer
Telegraph, Imphal, Manipur

Department of Telecommunications
Office of the General Manager Telecom, Imphal

No. E-28/Labour/64.

Dtd. at Imphal, 28.9.99

To:

The All the Unit officer

SDE/IT/Imphal

Sub: Confering of Temporary Status to eligible DRMs.

Ref: 1) C.O. Shillong letter No. NE/LA/DA-83/99/
AITEU and other/10 dtd. 15.9.'99.

ii) Committee Report submitted by Chairman
and Member.

Shri Ksh. Ibocha Singh Casual
labourers who was found to be eligible for confering
of Temporary Status as per DOT, New Delhi letter No.
269-13/99-STN-II dated 2.7.99 w.e.f. 12.2.'99 are listed
below (Annex.).

You are requested to implement the scheme
w.e.f. 12.2.99 and arrange needful.

Committee
recommendation
of 42/1

Asst. Director Telecom,
For General Manager Telecom, Imphal

EXTRACT

Para: 5 Temporary Status

i) Temporary status would be conferred on all the Casual Labourers currently employed and who have rendered a continuous service of at least one year, out of which they must have been engaged on works for a period of 240 days (206 days in the case of offices observing five days week), such casual labourers will be designated as Temporary Mazdoors.

ii) Such conferment of Temporary Status would be without reference to the creation/availability of regular Group 'D' Posts.

iii) Conferment of temporary status on a casual labourer would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed anywhere within the recruitment unit/ territorial circle on the basis of availability of work.

iv) Such casual labourers who acquire temporary status will not, however, be brought on to the permanent establishment unless they are selected through regular selection process for Group 'D' posts.

Contd....

Attested
by
Advocate

The General Manager Telecom. Divl. Imphal

copy to
Me 16/7/001.

Subject: - No. Membership of Committee for conferring of T.S.M.

Ref: - No: F-28/Labour/Committee/7
dt. 12-5-2001 o/o the G.M.T.D
Imphal.

Sir

With reference to the above I beg to state that I was nominated as a member of the committee for conferring of T.S.M under Manipur S.S.A (Union Member) This committee was not functional properly for selection of eligible D.K.Ns for conferring of T.S.M. I was informed to attend the meeting only one time i.e on 22-05-001 which was the starting of the committee and no decision was taken. After that no information was given to me for attending in any further committee proceedings.

I learned that first of the committee members were discussed and prepared list of the D.K.Ns for recommendation of conferring T.S.M. In this case I am not related any office in the committee and my membership in the committee may kindly be cancelled.

Yours faithfully

M. Sabarkumar Singh

(Union Member)

Dated 16-7-001

copy to:- 1) The D.G.M.T.D. Imphal
for information.

2) Vigilance Officer, o/o the C.G.M.T. N.E. Imphal
for information.

✓3) Division Secretary, A.I.T.V - 4/19- go D Manipur
Division Imphal, for information.

4) Circle Secretary, A.I.T.V - 1/1- go D N.E. Imphal
for information.

Advocate
V. S. S. S.